

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15936/2020

(Arising out of impugned final judgment and order dated 09-11-2020 in ARBP No. 565/2020 passed by the High Court Of Delhi At New Delhi)

M/S CONARCH ASSOCIATES

Petitioner(s)

VERSUS

M/S IRCON INTERNATIONAL LTD.

Respondent(s)

(WITH OFFICE REPORT

IA No. 142836/2022 - APPLICATION FOR RECTIFICATION

IA No. 134969/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. S. Ravi Shankar, AOR
Mrs. Yamunah Nachiar, Adv.
Ms. Ruhini Dey, Adv.

For Respondent(s) Mr. Dhruv T., AOR

UPON hearing the counsel the Court made the following
O R D E R

The order dated 01.08.2022 had directed the Registry to tag the present petition along with another case (Union Of India vs M/S Tantia Constructions Limited). The applicant points out that reference to Tantia Constructions Limited is incorrect and that such a reference was made inadvertently.

Having regard to the contents of the application, it is hereby directed that the present petition should be tagged with *Central*

***Organization for Railway Electrification vs. M/S ECI-SPIC-SMO-MCML
(JV), Civil Appeal No. 9486-87/2019.***

IA No. 142836/2022 is disposed of.

**(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT**

**(MATHEW ABRAHAM)
COURT MASTER (NSH)**